

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 434 of 2008

(Arising out of Order-in-Original No. 2/2008 dated 03/03/2008 passed by
the Commissioner of Central Excise, Customs and Service Tax,
Bangalore-I)

Shakthi Metal Industries

No.37A, Jigani Industrial Area, Road No.3,
Anekal Taluk, Bangalore

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

Post Box No. 5400, C.R Buildings,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Raghavendra, Advocate

For the Appellant

Mr. P. Gopakumar, Jt. Commr. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20513 / 2020

Date of Hearing: 24/08/2020

Date of Decision: 24/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate

has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **24/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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